

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.102/2016  
RT CP (CAA) NO.144/Chd/Hry/2017**

In the matter of arrangement between:

G.P. Realtors Private Limited ...Petitioner No.1/Amalgamated Co.

And

Platoon Propbuild Private Limited ...Petitioner No.2/Amalgamating Co.


And


G.P. Realtors 1 Private Limited ...Petitioner No.3/Resulting Co.

Present: Mr. Sarojanan Jha, Advocate for petitioner-companies.  
Mr. Deepankur Sharma, Advocate for Official Liquidator  
and Regional Director.

As per office report two affidavits of the Authorised Signatories of all the three petitioner-companies have been filed by attaching the certificate from the Companies' Auditors regarding compliance as per proviso to sub-section (3) of Section 232 and proviso to sub-section (7) of Section 230 of the Companies Act, 2013. The same be taken on record. List the matter on 23.08.2017.

Learned counsel for Regional Director submits that new incumbent as Regional Director has taken over charge only today, therefore, time is sought to file additional affidavit in compliance of the previous order dated 04.07.2017. It is directed that the Regional Director shall file additional affidavit at least three days before the date fixed with copy advance to the counsel opposite.

  
(Justice R.P. Nagrath)  
Member(Judicial)

 July 27, 2017  
arora